

638

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONAL BENCH, BHOPAL (MP)**

IN THE MATTER OF
ORIGINAL APPLICATION NO. 54/2025



SOBRAN YADAV

...PETITIONER

//VERSUS//

STATE OF MADHYA PRADESH

...RESPONDENTS

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DATE: 09.05.2026
PLACE: BHOPAL (MP)

ROHIT SHARMA
STANDING COUNSEL FOR STATE OF RAJASHTAN

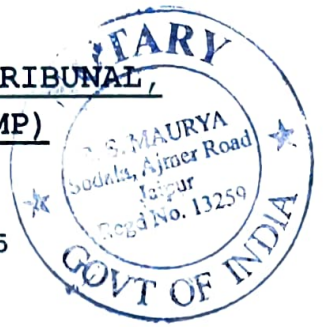
ATTESTED

B.S. MAURYA
Notary (Govt. of India)
Sodala, Ajmer Road, Jaipur

08 MAY 2026

639
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 54/2025



SOBRAN YADAV

...PETITIONER

//VERSUS//

STATE OF MADHYA PRADESH


...RESPONDENTS

ACTION TAKEN REPORT IN COMPLIANCE OF THE ORDER DATED
03.02.2026 AND 23.03.2026 ON BEHALF OF STATE OF RAJASTHAN

It is humbly submitted on behalf of the State of Rajasthan as under:

1. That the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal, in Original Application No. 54/2025 (CZ) - Sobran Yadav Vs. State of Madhya Pradesh & Ors., passed orders dated 03.02.2026 and 23.03.2026. The Tribunal directed urgent measures to protect wetlands/water bodies from encroachment, discharge of untreated water, and illegal dumping of solid waste, especially in Municipal Areas/Urban Local Bodies. Specific directions included demarcation of wetlands, erection of boundary pillars/munnars/fencing, removal of encroachments, and prevention of untreated discharge.
2. That Letters dated 30.03.2026 and 07.04.2026 were issued, instructing all District Collectors to furnish the status of boundary pillar erection, ensure identification, demarcation, and safeguarding of wetlands, remove encroachments following due legal process and submit Action Taken Reports for onward submission to this Hon'ble Tribunal. Copy of the letter dated 30.03.2026 and 07.04.2026 is marked and annexed herewith as Annexure R/1.

ATTESTED



B.S. MAURYA
Notary (Govt. of India)
Sodala, Ajmer Road, Jaipur

08 MAY 2026


Member Secretary
State Wetland Authority

3. That, since wetlands existing within municipal areas are under the jurisdiction of the Urban Development & Housing (UDH) and Local Self Government (LSG) Departments, letters dated 07.04.2026 and 17.04.2026 were issued directing these departments to identify wetlands from the list shared by the Rajasthan State Wetland Authority, prepare district-wise action plans for demarcation and boundary pillar erection and submit progress reports by 30.04.2026. A reminder was issued on 04.05.2026, extending the submission deadline to 06.05.2026. Copy of the letters dated 07.04.2026 and 17.04.2026 is marked and annexed herewith as Annexure R/2 and copy of letter dated 04.05.2026 is marked and annexed herewith as Annexure R/3.
4. That letters dated 30.03.2026 and 07.04.2026 were issued, instructing RSPCB to ensure that no discharge of untreated water enters any wetland, take legal action against violators, including prosecution and recovery of environmental compensation and submit Action Taken Reports/Action Plans. Copy of the letter dated 30.03.2026 and 07.04.2026 & 30.04.2026 is marked and annexed herewith as Annexure R/4.
5. That on 13.04.2026, a Meeting Notice was issued scheduling a meeting on 15.04.2026 under the Chairmanship of the Additional Chief Secretary, Environment & Climate Change. The Minutes of Meeting dated 17.04.2026 recorded the following decisions:
- LSG & UDH Departments to identify wetlands in their respective jurisdictions from the list provided by RSWA;
 - Submit district-wise ownership and boundary demarcation status;
 - Prepare action plans for boundary pillar erection;
 - Progress reports to be submitted by 30.04.2026.

ATTESTED


 B.S. MAURYA
 Notary (Govt. of India)
 Sodala, Ajmer Road, Jaipur

08 MAY 2026


 Member Secretary
 State Wetland Authority


Copy of the Meeting notice dated 13.04.2026 is marked and annexed herewith as Annexure R/5. Copy of the Minutes of Meeting dated 17.04.2026 is marked and annexed herewith as Annexure R/6.

6. That District Environment Committees, chaired by the respective District Collectors, have been designated as nodal entities for implementation of the Wetland Rules, 2017 and the directions of this Hon'ble Tribunal. The Rajasthan State Wetland Authority (RSWA) is coordinating with UDH, LSG, and RSPCB to ensure timely submission of Action Taken Reports/Action Plans. Reports received from departments are being compiled for submission before this Hon'ble Tribunal.
7. That as a current status, Preparatory work regarding boundary demarcation and boundary pillar erection has been initiated in municipal and urban areas. An action plan, including financial estimates and budgetary provisions, is being prepared by the UDH and LSG Departments.
8. That the Rajasthan State Pollution Control Board has issued directions to all its regional offices to ensure that no untreated discharge enters any wetland and to take legal action against violators, including prosecution and recovery of environmental compensation.
9. That a consolidated progress report is being prepared by the district and municipal authorities for submission before this Hon'ble Tribunal.
10. That the Present Action Taken Report is supported by way of an Affidavit.

PRAYER

In light of the foregoing submissions, it is most respectfully prayed that this instant Action Taken Report filed on behalf of State of Rajasthan be taken

ATTESTED


 B.S. MAURYA
 Secretary (Govt. of India)
 Sodala, Ajmer Road, Jaipur

08 MAY 2026


 Member Secretary
 State Wetland Authority

642


on record and such further orders as deemed just and proper in the interest of justice may be passed.

DATE: 09.05.2026
PLACE: BHOPAL (MP)



ROHIT SHARMA
STANDING COUNSEL FOR STATE OF RAJASHTAN

ATTESTED



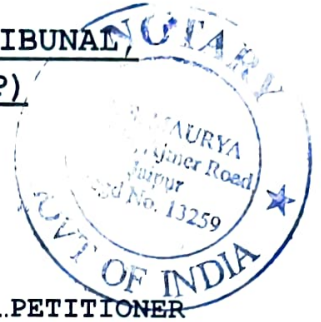
B. S. MAURYA
Notary (Govt. of India)
Sodala, Ajmer Road, Jaipur

08 MAY 2026

643

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)**

**IN THE MATTER OF
ORIGINAL APPLICATION NO. 54/2025**



SOBRAN YADAV

...PETITIONER

//VERSUS//

STATE OF MADHYA PRADESH

...RESPONDENTS

AFFIDAVIT

I, **Bijo Joy, S/o Shri Joy John**, aged about **41 Years**, currently Posted as **Member Secretary, Rajasthan State Wetland Authority** having office at **Secretariat, Jaipur (Rajasthan) - 302004**, do hereby solemnly affirm on oath as under:

1. That I am the Officer in Charge for State of Rajasthan and fully conversant with the facts of the case and hence competent to swear on this Affidavit.
2. That I am filing an Action Taken Report to the Original Application on behalf of State of Rajasthan, the contents which are true and correct to the best of my knowledge and belief and no material fact has been concealed thereof.
That the instant Report has been drafted by my counsel on my instructions.

**Member Secretary
State Wetland Authority**

VERIFICATION

I, the above-named Deponent do hereby verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on this **08** Day of May, 2026 at Jaipur (Rajasthan).

DEPONENT

ATTESTED

S. MAURYA
(Govt. of India)
Sodala, Ajmer Road, Jaipur

**Member Secretary
State Wetland Authority**

644
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 54/2025

SOBRAN YADAV

...PETITIONER

//VERSUS//

STATE OF MADHYA PRADESH

...RESPONDENTS

LIST OF DOCUMENTS

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Copy of the letter dated 30.03.2026 and 07.04.2026	R/1	08 - 09
2.	Copy of the letters dated 07.04.2026 and 17.04.2026	R/2	10 - 11
3.	copy of letter dated 04.05.2026	R/3	12
4.	Copy of the letter dated 30.03.2026 and 07.04.2026 & 30.04.2026	R/4	13 - 15
5.	Copy of the Meeting notice dated 13.04.2026	R/5	16
6.	Copy of the Minutes of Meeting dated 17.04.2026	R/6	17 - 18

DATE: 09.05.2026
PLACE: BHOPAL (MP)

ROHIT SHARMA
STANDING COUNSEL FOR STATE OF RAJASHTAN

ATTESTED

B.S. MAURYA
Notary (Govt. of India)
Sudha, Ajmer Road, Jaipur

08 MAY 2026



645

Annexure R/1



**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
GOVERNMENT OF RAJASTHAN**

F.N.- F.12(42)ENV/2025-01254

Jaipur, Dated: Signed Date

All District Collectors Rajasthan
Chairman of District Environment Committees.

Subject: Compliance of directions issued by the Hon'ble NGT regarding protection of water bodies/wetlands.

Kindly refer to the Order dated 03.02.2026 passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025 (CZ) (Sobran Yadav Vs. State of Madhya Pradesh & Ors.), **regarding protection of water bodies/wetlands.**

In this regard, you are directed to:

1. **Furnish the current status** of erection of boundary pillars around wetlands/water bodies in your district.
2. **Ensure compliance** of the Tribunal's directions by:
 - o Identification and proper demarcation of water bodies;
 - o Safeguarding through physical measures such as fencing/boundary pillars;
 - o Removal of encroachments, if any, following due process of law.
3. Ensure that the **District Environment Committee** monitors and implements the above directions in a time-bound manner.

The above information/action taken report may be submitted to this Department at the earliest for further submission before the Hon'ble Tribunal.

Enclosures: As above.

(Bijo Joy)

Special Secretary to Government

Copy to the following for the information and necessary action:

1. Sr. DS to Additional Chief Secretary, Forest, Environment & Climate Change.
2. All DCFs (Territorial) Rajasthan (Member Secretary District Environment Committees).

Special Secretary to Government

Signature Not Verified

Digitally Signed by Bijo Joy
Designation : Special
Secretary To Government
Date :30-03-2026 05:57:26

RajKaj Ref No.:
21333102

eSign DSC



646



**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
GOVERNMENT OF RAJASTHAN**

F.N.- F.12(42)ENV/2025-01254

Jaipur, Dated: Signed Date

All District Collectors Rajasthan
Chairman of District Environment Committees.

Subject: Compliance of directions issued by the Hon'ble NGT regarding protection of water bodies/wetlands.

Kindly refer to the Order dated 23.03.2026 passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025 (CZ) (Sobran Yadav Vs. State of Madhya Pradesh & Ors.), **regarding protection of water bodies/wetlands.**

In this regard, you are directed to complete the process of demarcation of all the wetlands in your district and erect the boundary pillars around the wetlands and take effective measures to protect and conserve its ecology.

The above information/action taken report may be submitted to this Department by 26th April 2026 for further submission before the Hon'ble Tribunal.

Enclosures: As above.

(Bijo Joy)

Special Secretary to Government

Copy to the following for the information and necessary action:

1. Sr. DS to Additional Chief Secretary, Forest, Environment & Climate Change.
2. All DCFs (Territorial) Rajasthan (Member Secretary District Environment Committees).

Special Secretary to Government

Signature Not Verified

Digitally Signed by Bijo Joy
Designation : Special
Secretary To Government
Date :07-04-2026 04:14:01

RajKaj Ref No.:
21455558

eSign DSC



647



**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
GOVERNMENT OF RAJASTHAN**

Annexure R/2

Subject: Compliance of directions issued by the Hon'ble NGT regarding protection of water bodies/wetlands.

Kindly refer to the Order dated 23.03.2026 passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025 (CZ) (Sobran Yadav Vs. State of Madhya Pradesh & Ors.), **regarding protection of water bodies/wetlands.** It was directed that considering the serious environmental issues involved as regards encroachment, discharge of untreated water and illegal dumping of solid waste in wetlands located in Municipal area/City/Urban Local Body, the State Wetland Authority, Rajasthan is directed to complete the demarcation and erection of boundary pillars/munnars around the wetlands located within these areas on priority basis.

Since these wetlands are under the jurisdiction of LSG Department & UDH Department. Therefore, you are kindly requested to complete the process of demarcation of all these wetlands located in Municipal area/City/Urban Local Body and erect the boundary pillars around the wetlands and take effective measures to protect and conserve its ecology.

The progress report/action taken report may be submitted to this Department by 26th April 2026 for further submission before the Hon'ble Tribunal.

Enclosures: As above.

(Bijo Joy)

Special Secretary to Government

Additional Chief Secretary, UDH

Secretary, LSG Department

U.O. Note No.: F.N.- F.12(42)ENV/2025-01254
Jaipur, Dated: 07.04.2026

Document certified by BIJO JOY
<Joybijo@gmail.com>

Digitally Signed by Bijo Joy
Designation: Special
Secretary To Government
Date :07-04-2026 04:13:58

RajKaj Ref No.:
21455575

eSign DSC



**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
GOVERNMENT OF RAJASTHAN**

Subject: Compliance of directions issued by the Hon'ble NGT regarding protection of water bodies/wetlands.

Kindly refer to the Order dated 23.03.2026 passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025 (CZ) (Sobran Yadav Vs. State of Madhya Pradesh & Ors.), **regarding protection of water bodies/wetlands**. It was directed that considering the serious environmental issues involved as regards encroachment, discharge of untreated water and illegal dumping of solid waste in wetlands located in Municipal area/City/Urban Local Body, the State Wetland Authority, Rajasthan is directed to complete the demarcation and erection of boundary pillars/munnars around the wetlands located within these areas on priority basis.

Further to this, a meeting was convened on April 15, 2026, chaired by the Additional Chief Secretary, Environment & Climate Change. During the meeting, directives were issued to initiate the demarcation of all wetlands located within Municipal Areas/Cities/Urban Local Bodies, to erect boundary pillars around the wetlands, and to take effective measures to protect and conserve their ecology. A comprehensive list of all water bodies was shared in a prior communication.

Therefore, you are requested to identify the water bodies (wetlands) falling within your jurisdiction from the shared list and to prepare an action plan for the demarcation and erection of boundary pillars around these water bodies. The action plan may be submitted to this Department at the earliest.

Further, a progress report/action taken report in the prescribed format may be submitted to this Department by April 30, 2026, for onward submission to the Hon'ble Tribunal.

Enclosures: As above.

(Vijai. N.)
Secretary to Government

Additional Chief Secretary, UDH

Secretary, LSG Department

U.O. Note No.: F.N.- F.12(42)ENV/2025-01254
Jaipur, Dated: 17.04.2026

RajKaj Ref No.:
21650778

M e-Sign



Validity unknown

Digitally signed by Vijai N
Designation : Secretary To
Government
Date: 2026.04.17 17:44:43 IST
Reason: Approved



649



**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
GOVERNMENT OF RAJASTHAN**

Annexure R/3

Reminder Letter-1

Subject: Compliance of directions issued by the Hon'ble NGT regarding protection of water bodies/wetlands.

Kindly refer to the Order dated 23.03.2026 passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025 (CZ) (Sobran Yadav Vs. State of Madhya Pradesh & Ors.), **regarding protection of water bodies/wetlands**. It was directed that considering the serious environmental issues involved as regards encroachment, discharge of untreated water and illegal dumping of solid waste in wetlands located in Municipal area/City/Urban Local Body, the State Wetland Authority, Rajasthan is directed to complete the demarcation and erection of boundary pillars/munnars around the wetlands located within these areas on priority basis.

Further to this, a meeting was convened on April 15, 2026, chaired by the Additional Chief Secretary, Environment & Climate Change. During the meeting, directives were issued to initiate the demarcation of all wetlands located within Municipal Areas/Cities/Urban Local Bodies, to erect boundary pillars around the wetlands, and to take effective measures to protect and conserve their ecology. A comprehensive list of all water bodies was also shared in previous communication U.O. Note No.: F.N.- F.12(42)ENV/2025-01254 dated 17.04.2026.

Therefore, you are again requested to identify the water bodies (wetlands) falling within your jurisdiction from the shared list and to prepare an action plan for the demarcation and erection of boundary pillars around these water bodies.

Further, a progress report/action taken report in the prescribed format may be submitted to this Department by May 06, 2026, for onward submission to the Hon'ble Tribunal.

Enclosures: As above.

(Vijai. N.)

Secretary to Government

Additional Chief Secretary, UDH

Secretary, LSG Department

U.O. Note No.: F.N.- F.12(42)ENV/2025-01254
Jaipur, Dated: 04.05.2026

Validity unknown

Digitally signed by Vijai N
Designation : Secretary To
Government
Date: 2026.05.04 15:25:58 IST
Reason: Approved

RajKaj Ref No.:
21977026

eSign 1.0





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**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
GOVERNMENT OF RAJASTHAN**

Annexure R/4

F.N.- F.12(42)ENV/2025-01254

Jaipur, Dated: Signed Date

Member Secretary,
RSPCB, Jaipur.

Subject: Compliance of directions issued by the Hon'ble NGT regarding protection of water bodies/wetlands.

With reference to the Order dated 03.02.2026 passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025 (CZ) (Sobran Yadav Vs. State of Madhya Pradesh & Ors.), It is submitted that the Hon'ble Tribunal has, inter alia, directed that **no untreated discharge shall enter water bodies**, and in case of violations, the State Pollution Control Board shall take action in accordance with law, including prosecution and recovery of environmental compensation.

Accordingly, you are hereby directed to:

1. **Ensure strict compliance** of the above directions across the State;
2. Take necessary **legal action against violators**, including imposition/recovery of environmental compensation as per norms;
3. **Submit an Action Taken Report (ATR)** to this Department at the earliest for onward submission to the Hon'ble NGT.

This may be treated as urgent.

Enclosures: As above.

(Bijo Joy)

Special Secretary to Government

Document certified by BIJO JOY
<Joybijo@gmail.com>

Digitally Signed by Bijo Joy
Designation: Special
Secretary To Government
Date :30-03-2026 05:57:19

RajKaj Ref No.:
21333110

eSign DSC



651



**DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
GOVERNMENT OF RAJASTHAN**

F.N.- F.12(42)ENV/2025-01254

Jaipur, Dated: Signed Date

Member Secretary,
RSPCB, Jaipur.

Subject: Compliance of directions issued by the Hon'ble NGT regarding protection of water bodies/wetlands.

With reference to the Order dated 03.02.2026 & 23.03.2026 passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025 (CZ) (Sobran Yadav Vs. State of Madhya Pradesh & Ors.), It is submitted that the Hon'ble Tribunal has, inter alia, directed that **no untreated discharge shall enter water bodies**, and in case of violations, the State Pollution Control Board shall take action in accordance with law, including prosecution and recovery of environmental compensation.

Accordingly, you are hereby directed to:

1. **Ensure strict compliance** of the above directions across the State;
2. Take necessary **legal action against violators**, including imposition/recovery of environmental compensation as per norms;
3. **Submit an Action Taken Report (ATR)** to this Department by 26th April 2026 for onward submission to the Hon'ble NGT.

This may be treated as urgent.

Enclosures: As above.

(Bijo Joy)

Special Secretary to Government

Document certified by BIJO JOY
<Joybijo@gmail.com>

Digitally Signed by Bijo Joy
Designation: Special
Secretary To Government
Date :07-04-2026 06:11:37

RajKaj Ref No.:
21461860

eSign DSC



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in

HelpLineNo. : 0141-2716877

E-mail/Registered Post



o. F.14/(Gen-Legal-14)/RPCB/MSW/ 13-41

Date: 30/4/2026

Regional Officer,
Alwar, Behror, Balotra, Banswara, Bharatpur,
Bikaner, Bhilwara, Bhiwadi, Bundi, Chittorgarh,
Hanumangarh, Jaipur (N), Jaipur(S), Jaipur (City),
Jaisalmer, Jhalawar, Jhunjhunu, Jodhpur (U),
Jodhpur (R), Kishangarh, Kota, Nagaur, Pali,
Rajsamand, Sikar, Sirohi, Sawaimadhopur, Udaipur.


Sub: - Compliance of directions issued by the Hon'ble National Green Tribunal, Bhopal regarding protection of water bodies/wetlands in Original Application No. 54/2025 (CZ), Sobran Yadav Vs. State of Madhya Pradesh &Ors.

Ref: - Letter no. F.12 (42) ENV/2025-01254 dated 07.04.2026 of Department of Environment and Climate Change, Govt of Rajasthan, Jaipur.

With reference to the above, all Regional Officers were directed to ensure compliance of the directions issued by the Hon'ble National Green Tribunal, Bhopal (O.A. no. 54/2026 and to submit a comprehensive Action Taken Report by 17.04.2026 (copy enclosed), however, same is still awaited.

Department of Environment and Climate Change, GoR has sought above referred ATR by 26 April, 2026.

Therefore, you all are again directed to submit a consolidated Action Taken Report (ATR) along with list of identified violation cases where solid waste is being dumped near wetlands or in wetlands and waste water/ effluent/ sewage is being discharged into wetlands. Also, if environmental compensation imposed by Hon'ble NGT/ Supreme Court/SPCB for such violations then provide the list of the same to this office by 25.04.2026 for onward submission to the Department of Environment and Climate Change.


(Kapil Chandrawal)
Member Secretary *ok*

Copy to the following for information/necessary action: -

1. Special Secretary, Department of Environment & Climate Change, GoR, Jaipur.


Member Secretary *ok*



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GOVERNMENT OF RAJASTHAN

Annexure R/5

DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE

F.12(42)/ENV/2025-01254-8324472

Jaipur, Dated: 13.04.2026

Meeting Notice

In compliance with the orders passed by the Hon'ble National Green Tribunal, Bhopal Bench, in Original Application No. 54/2025(CZ), Sobran Yadav Vs. State of Madhya Pradesh & Ors., dated 03.02.2026 and 23.03.2026, regarding encroachment, discharge of untreated water and illegal dumping of solid waste in water bodies/wetlands located in Municipal areas/City/Urban Local Bodies, a meeting has been scheduled **under the chairmanship of the Additional Chief Secretary, Environment & Climate Change** as follows:

Date: 15.04.2026

Time: 04:00 PM

Venue: Chamber of the Additional Chief Secretary, Environment & Climate Change

Agenda -

1. Status of Wetlands in Municipal areas/City/Urban Local Bodies. (District wise).
2. Action plan for boundary demarcation and erection of boundary pillars around the wetlands in Municipal areas/City/Urban Local Bodies.
3. Any other issue with permission of the chair.

The following Participants are requested to attend:

1. Additional Chief Secretary, Urban Development & Housing (UDH).
2. Secretary, Local Self Government (LSG) Department.
3. Secretary, Environment & Climate Change Department.

(Vijai.N.)

Secretary to Government.

Copy to following for information and necessary action:

1. Sr. DS to ACS, Forest, Environment and Climate Change, GoR.
2. PS to Additional Chief Secretary, UDH, GoR.
3. PS to Secretary, LSG Department, GoR.
4. PS to Secretary, Environment and Climate Change Department, GoR.

Secretary to Government

Digitally signed by Vijai N
Designation : Secretary To
Government

Date: 2026.04.13 17:41:11 IST
Reason: Approved

RajKaj Ref No.:
21586757

M e-Sign





654



Annexure R/6

GOVERNMENT OF RAJASTHAN
DEPARTMENT OF ENVIRONMENT AND CLIMATE CHANGE
F.12 (42)/ENV/2025-01254-8324472 Jaipur, dated: As signed
Meeting Minutes

In compliance of directions of Hon'ble National Green Tribunal, Bhopal Bench, passed in Original Application No. 54/2025(CZ), Sobran Yadav Vs. State of Madhya Pradesh & Ors., vide order dated 03.02.2026 and 23.03.2026, regarding encroachment, discharge of untreated water and illegal dumping of solid waste in water bodies/wetlands located in Municipal areas/City/Urban Local Bodies, a meeting was held on 15.04.2026 at 04.00 PM under the chairmanship of the Additional Chief Secretary, Environment & Climate Change in his chamber (Room No. 1139), Main Building, Secretariat, Jaipur with officials of Local Self Government Department and Urban Development and Housing Department.

At the outset, Secretary, Department of Environment and Climate Change briefed the chair about the directions of the Hon'ble NGT and compliances status to be filed in Hon'ble NGT by 11.05.2026.

After detailed deliberations, following decisions have been taken: -

1. Rajasthan State Wetland Authority (RSWA) has already shared a list of wetlands of the State with LSG and UDH Departments which was earlier submitted in the Hon'ble Supreme Court. It was directed that LSG and UDH Department shall identify the wetlands falling in their jurisdiction from the list provided and submit the district wise present status of the ownership and boundary demarcation of wetlands with RSWA.
2. It was further directed that after the identification of wetlands in the respective jurisdiction, LSG and UDH Departments shall also submit the action plan for boundary demarcation and boundary pillar erection for wetlands in Municipal areas/City/Urban Local Bodies.

RajKaj Ref No.:
21662762

eSign 1.0



Validity unknown

Digitally signed by V. Jai N
Designation : Secretary To
Government
Date: 2026.04.17 17:06:07 IST
Reason: Approved



655



A progress report/action taken report as per the direction of Hon'ble NGT shall be submitted to State Wetland Authority in the prescribed format by LSG & UDH by April 30, 2026, for further submission of progress to the Hon'ble Tribunal.

(Vijai.N)

Secretary to Government.

Copy to following for information and necessary action:

1. Sr. DS to Additional Chief Secretary, Department of Forest, Environment and Climate Change, Govt. of Rajasthan.
2. PS to Additional Chief Secretary, Urban Development and Housing Department, Govt. of Rajasthan.
3. PS to Secretary, Local Self Government Department, Govt. of Rajasthan.
4. PS to Secretary, Environment and Climate Change Department, Govt. of Rajasthan.

Secretary to Government

Validity unknown

Digitally signed by Vijai N
Designation : Secretary To
Government
Date: 2026.04.17 17:06:07 IST
Reason: Approved

RajKaj Ref No.:
21662762

eSign 1.0

Before the Hon'ble National Green Tribunal, **VAKALATNAMA**

Central Zone, Bhopal (MP)

Case No OA - 54/2025

SOBRAN YADAV

APPELLANT/APPLICANT/COMPLAINANT

//VERSUS//


STATE OF MP & ORS

RESPONDENT/NON-APPLICANT

I/We _____ the Petitioner/Appellant or Respondent/ Non-Applicant named above to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside or *ex parte* orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the Appellate, Revisional or Executing Court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, petitions, applications, affidavits, or other documents as may be deemed necessary or proper for the prosecution/defence of the said case in all its stages and also agree to ratify and confirm acts done by him/them as if done by me/us :

In witness whereof I/we do hereunto set my/our hand to these presents, the contents of which have been duly understood by me/us, this ___ day of _____2026

**Particulars (in block letters) of each Party
Executing Vakalatnama**

Sr. No.	Name & Father's/ Husband's Name	Registered Address	Telephone Number (if any)	Status in the Case	Full Signature/ Thumb Impression
	Bijo Joy s/o Joy John Secretariat, Jaipur M.- 9414017879				 Member Secretary State Wetland Authority

PARTICULARS OF ADVOCATE ACCEPTING VAKALATNAMA

Sr. No.	Name and Enrollment	Registered Address	Contact No.	E-mail (if any)	Signature
	<p>ROHIT SHARMA (ADVOCATE) (MP/1838/2013) STANDING COUNSEL FOR STATE OF RAJASHTAN OFFICE ADDRESS :: E-5/43B, ARERA COLONY, BHOPAL, (MP) - 462016 CONTACT NO. 8435256569 EMAIL :: nluadvrohitsharma@gmail.com</p> 